

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3809

ANSWERED ON:16.12.2011

FAKE CURRENCY THROUGH ATMS

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Will the Minister of FINANCE be pleased to state:

(a) whether the Government has received complaints about the circulation of fake currency through ATMs installed by various banks across the country leading to harassment of the customers by the Police:

(b) if so, the total number for each of the last three years and the current year alongwith the action taken on such complaints; and

(c) the other safety measures taken /being taken by the Government to keep a check on circulation of such fake currency?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a)&(b): Reserve Bank of India (RBI) has reported that there were 25 complaints received in RBI regarding receipt of counterfeit currency notes through ATM during the period from 1.7.2008 to 31.10.2011 as detailed in the Annexure. All the complaints have been disposed in appropriate manner as indicated against each.

(c) To address the multi-dimensional aspects of Fake Indian Currency Notes(FICN) menace, several agencies such as the RBI, the Ministry of Finance, Ministry of Home Affairs(MHA), Security and intelligence Agencies of the Centre and States , Central Bureau of Investigation (CBI) etc. , are working in tandem to thwart the illegal activities relating to FICNs. The works of these agencies are periodically reviewed by a nodal group set up for this purpose. In this context, at the functional level, the CBI has also been declared as the nodal agency for co-ordination with the States and, the Directorate of Revenue Intelligence has been nominated as the Lead Intelligence Agency for smuggled FICNs.

Further, one special FICN Co-ordination Group has been formed in MHA to share the intelligence/information amongst the different security agencies of the State/Centre to counter the menace of circulation of fake currency with in the country , with CBI being the nodal agency.

National Investigation Agency (NIA) has been empowered by the National Investigation Agency Act to investigate and prosecute such offences. The Government has also constituted a Terror Funding and Fake Currency Cell in the National Investigation Agency (NIA) in 2010 to focus on investigation of Terror Funding and Fake Currency Cases.